

(2012) 06 KAR CK 0099

In the Karnataka High Court

Case No : Writ Petition Nos.10421 - 10474 of 2011 (S-RES)

Dr. S.R. Katti and Others

APPELLANT

Vs

The State of Karnataka and The Karnataka State Sericulture
Resurch and Development Institute

RESPONDENT

Date of Decision : 04-06-2012

Acts Referred:

Karnataka Civil Services (Service and Kannada Language Examination) Rules, 1974 —
Rule 6

Citation : (2012) 06 KAR CK 0099

Hon'ble Judges : H.N. Nagamohan Das, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

H.N. Nagamohan Das

1. The petitioners are working in the second respondent - Institute. The petitioners contend that they are entitled for one additional increment in terms of Rule 6 of the Karnataka Civil Services (Service and Kannada Language Examination) Rules, 1974. Under the impugned order at Annexure-A, the claim of the petitioners came to be rejected on the ground that, the Karnataka Civil Services Rules are not applicable to the second respondent - Institute. On the other hand, the second respondent -- Institute is governed by separate cadre and recruitment regulations of its own. The regulations of the second respondent do not provide for grant of additional increment for pass in Kannada language examination. No material is placed on record to show that the second respondent - Institute adopted the Karnataka Civil Services (Service and Kannada Language Examination) Rules 1974. In the absence of any such Rules, petitioners are not entitled to claim additional increment on the ground that they have passed Kannada language examination. I do not find any justifiable grounds to interfere with the impugned order.

Accordingly, these writ petitions are hereby dismissed.